

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2013

Subject : Petition filed under regulation 24 read with regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2009 and regulation 29- Power to Relax of Central Electricity Regulatory Commission (Fee and Charges of Regional Load Dispatch Centre and other related matters) regulations, 2009.

Date of hearing : 30.7.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power System Operation Corporation Ltd. (POSOCO)

Respondents : Users of RLDCs

Parties present : Shri R.K Bansal, POSOCO
Ms. Jyoti Prasad, POSOCO

Record of Proceedings

The representative of the petitioner, POSOCO submitted that the present petition has been filed for seeking relaxation to Regulation 9 (3) of Central Electricity Regulatory Commission (Fee and Charges of Regional Load Dispatch Centre and other related matters) Regulations, 2009 to allow the utilization of LDC Development Fund for funding of training of system operators of the Load Dispatch Centres at State level for basic training programme through NPTI. The representative of the petitioner further submitted that in this regard, a meeting was held on 8.1.2013 in Ministry of Power in which modalities of conduct of training programme, funding, and certification by NPTI, onetime cash incentive to certified system operators, training modules etc. were discussed.

2. After hearing the representative of the petitioner, the Commission directed to admit the petition and issue notices to the respondents.

3. The Commission directed the petitioner to serve copy to the petition on the respondents. The respondents were directed to file their response, on affidavit, by 20.8.2013, with an advance copy to the petitioner. The petitioner may file its rejoinder, if any, by 30.8.2013.

4. The petition shall be listed for hearing on 12.9.2013.

By the order of the Commission,

SD/-
(T. Rout)
Joint Chief (Law)